

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 419
442/252/ND/2020

IN THE MATTER OF:

Crux Innovations Pvt. Ltd.

...APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**:Mr. Narender Thakur, Advocate
:Ms. Mitika, AROC
:Mr. Abhishek Maratha, Sr.
Standing Counsel and Mr.
Pratayash Gupta, Jr. Standing
Counsel.**

ORDER

Heard the submissions made by the counsel for the appellant as well as proxy counsel for the Income Tax Department. AROC is present and submitted that they have filed their reply in the matter. Proxy counsel for the Income Tax Department has prayed for grant of time. 10 days' time has been granted. Post the matter to 16th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)